

IN THE INCOME TAX APPELLATE TRIBUNAL
PATNA BENCH, PATNA
BEFORE SHRI N.K. SAINI (Accountant Member) &
SHRI AMIT SHUKLA (Judicial Member)

ITA No.28/Pat/2016
Assessment year: 2011-12

M/s Laxman Sharma, Budhha Colony, East Boring Canal Road, Patna.	Vs.	CIT-2, Patna.
PAN/GIR No. AACFL2753K		
(Appellant)	..	(Respondent)

Department by: Shri Rishi Raj Sinha, Sr.SC.
Assessee by: Shri K. M.Mishra, Adv.

Date of hearing: - 08/03/2018
Date of Pronouncement: - 08/03/2018

ORDER

PER AMIT SHUKLA, JM:

The aforesaid appeal has been filed by the assessee against impugned order dated 14.03.2016, passed by Ld. CIT (Appeals)-2, Patna for the quantum of assessment passed u/s 143(3) of the Income Tax Act, for the assessment year 2011-12.

2. During the course of hearing the Ld. Counsel for the assessee filed an application for withdrawal of appeal which reads as under: -

“Humble petition on behalf of appellant above named

- 1. That, this application is filed for withdrawal of appeal vide no-Income Tax Act 28/Pat/2016 as the appeal has been filed against the order of CIT-II, Patna u/s263 of the Act*
- 2. That, pursuant to the order u/s 263, the consequential order has been passed by assessing officer.*

Your honour is hence requested to kindly allow the appellant to withdraw appeal.”

3. No objection has been raised by the Ld. Departmental Representative against the application of the appellant for withdrawal of its appeal filed before the Tribunal. The application is thus allowed. Consequently appeal of the assessee is dismissed as withdrawn.

4. In the result, the appeal filed by the assessee is dismissed as withdrawn.

Order is pronounced in the open court on 8th, March, 2018.

Sd/-

(N.K. Saini)
Accountant Member

Sd/-

(Amit Shukla)
Judicial Member

Date of order: 08th March, 2018.

S.Sinha

Copy of the Order forwarded to:

1. The Appellant.
2. The Respondent.:
3. The CIT(A)-Patna
4. CIT , Patna
5. Income Tax Appellate Tribunal,Patna
6. Guard file.

//True Copy//

BY ORDER

PRIVATE SECRETARY